

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.6 - IA/234(AHM)2024
In
C.P.(IB)/123(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Jay Formulation Ltd

.....Applicant

.....Respondent

Order delivered on 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Mr. Vishwas V Shah, Ld. Adv.
For the Respondent :

ORDER

IA/234(AHM)2024

This is an application filed by the RP for placing on record report certifying Re-Constitution of Committee of Creditors and list of Creditors. The same is taken on record, with all just exceptions.

Place the report with the main file for further reference.

With this, **IA/234(AHM)2024** stands disposed off.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)